

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Trade Development Authority gave an assignment involving the payment of Rs. 4.75 lakhs as consultancy fees to M/s. Tata Economic Consultancy Services.

(b) No, Sir.

(c) Does not arise.

12 Noon

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Finance (Department of Revenue and Insurance) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

(i) (a) Notifications G.S.R. Nos. 227(E) to 234(E), dated the 11th May, 1974.

(b) Notification G.S.R. No. 616, dated the 22nd June, 1974.

[Placed in Library, See No. LT-7069/74 for (a) and (b)]

(c) Notification G.S.R. No. 307(E), dated the 9th July, 1974.

(ii) Explanatory Memoranda (in English and Hindi) on Notifications mentioned at (i) (a) to (c) above.

[Placed in Library, See No. LT-7096/74 for (c) and (d)].

General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory Clerical and Subordinate Staff) Scheme, 1914

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the Ministry of Finance (Department of Revenue and Insurance) Notifications S.O. No. 326(E) (in English) and S.O. No. 1607 (in Hindi), dated the 27th May, 1974, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other

Conditions of Service of Supervisory, Clerical and Subordinate Staff) Scheme, 1914, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-8049/74.]

Notifications of the Ministry of Finance (Department of Revenue)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under subsection (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) Notification S.O. No. 1535, dated the 4th June, 1974.

(ii) Notification S.O. No. 1660, dated the 19th June, 1974.

[Placed in Library. See No. LT-8048/74 for (i) and (ii).]

I. Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1974

II. Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1974

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification S.O. No. 388(E), dated the 26th June, 1974, publishing the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.

SHRI K. R. GANESH: Sir, I also beg to lay on the table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification S.O. No. 389(E), dated the 26th June, 1974, publishing the Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.

[Placed in Library. See No. LT-8051/74 for I and II].